

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

TP/129(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06TH FEBRUARY 2024, 10:30 A.M

IN THE MATTER OF	KIENG ENGINEERING VS REACON ENGINEER [INDIA] PVT LTD
UNDER SECTION	SEC 433(E)/433(F) OF CA 1956

Appearances (via video conferencing/physically)

Mr. Hareram Singh, Adv.] For the Petitioner/ Applicant
Mr. Sourav Maity, Adv.]
Mr. Sayantan Gayen, Adv.]

ORDER

1. Ld.Counsel for the petitioner present.
2. When this petition was taken up for consideration, Ld. Counsel for the applicant states that vide order dated 28th August, 2023 passed in CP (IB) 201/KB/2021, the Corporate Debtor was put under CIRP and the RP was appointed in the matter. Therefore, TP /129/KB/2023 does not survive and the same is disposed of with liberty to the petitioner to approach the RP appointed in the matter vide order dated 28th August, 2023 for filing its claim in accordance with law and delay if any is hereby condoned.
3. RP shall consider this claim in accordance with law on its own merits and uninfluenced by the fact that the delay has been condoned.
4. With these directions, this petition is accordingly disposed of.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**